

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE, BENCH AT KOLKATA

ORIGINAL APPLICATION NO.77/2021/EZ

IN THE MATTER OF:-

RAKHINI MIPI

PETITIONER

VERSUS

STATE OF ARUNACHAL PRADESH & ORS.

RESPONDENT

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NEXT DATE 23/05/2022

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RESPONDENT NO.4

NEW DELHI:

Through

DATE: 20-5-2022



MANU BERI

Counsel for the Respondent No.4

E-5, G.F, Maharani Bagh

New Delhi -110065

D-560/2000

Mobile No.9810244108

E-Mail:berimanu@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO.77/2021/EZ**

IN THE MATTER OF:-

RAKHINI MIPI ...Petitioner

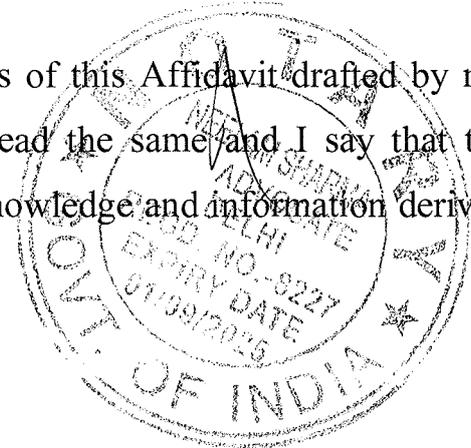
Versus

STATE OF ARUNACHAL PRADESH & ORS. ...Respondents

**ADDITIONAL AFFIDAVIT BY THE RESPONDENT NO 4. NATIONAL  
HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION  
LIMITED.**

I, A.K. Jha, aged about 60 years, son of Shri Srikant Jha working as General Manager (Tech.) and authorised representative of the Respondent No.4 Company, having my work place at National Highways & Infrastructure Development Corporation Limited, 3<sup>rd</sup> Floor, PTI Building, 4-Parliament Street, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. I am the authorised representative for the Respondent No.4 Company in the above-mentioned matter and I am acquainted with the facts and circumstances of the case as derived from the records and hence competent to swear the present Affidavit.
2. That I have read and understood the contents of this Affidavit drafted by my counsel under my instructions and I have read the same and I say that the contents thereof are true and correct to my knowledge and information derived from the records.



3. Without prejudice to the rights and contentions of the Respondent no. 4 NHIDCL it is stated that vide letter dated 18.04.2022 the Respondent no. 4 has submitted application for consent order for period of two years to Respondent no. 6 Arunachal Pradesh State Pollution Control Board. The true copy of the letter dated 18.04.2022 is annexed hereto as **Annexure R/1**.
4. Furthermore, it is submitted that vide letter dated 13.04.2022 the answering Respondent no. 4 herein has paid penalty amount of Rs. 3,28,68,750/- only to Respondent no. 6 Arunachal Pradesh State Pollution Control Board. The true copy of the letter dated 13.04.2022 is annexed hereto as **Annexure R/2**.
5. That the averments of the facts stated herein above are true to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

*Identify the Deponent who has signed T.J. in my presence*

19 MAY 2022

*[Signature]*  
 DEPONENT  
 New Delhi

I, A.K Jha, the above named Deponent, do hereby verify and state that the contents of the Paragraphs No. 1 to 5 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material is concealed therefrom.

Verified and signed here at New Delhi on this day of May, 2022.

*[Signature]*  
 DEPONENT  
 New Delhi

NOTARY  
 NEELAM SHARMA  
 ADVOCATE  
 DELHI  
 REGD. NO. - 8227  
 EXPIRY DATE  
 01/09/2025  
 GOVT. OF INDIA

ATTESTED  
 NOTARY (Govt. of India)  
 Neelam Sharma  
 Advocate  
 Qn No 165A, Gate No. No. 11,  
 Patiala House Courts,  
 New Delhi-110001  
 M/F: 011-26408301

19 MAY 2022

NHIDCL/MISC/PMU-Anini/2020-21/Vol-II/ 5739

Dated. 18.04.2022

To,

The Member Secretary,  
Arunachal Pradesh State Pollution Control Board  
(Department of Environment & Forests)  
Naharlagun, Arunachal Pradesh

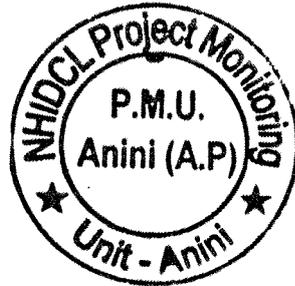
Subject: Regarding Submission of application form for Consent Order.

Ref: - Member Secretary, APSPCB letter No. APSPCB-725/2021/NGT-EZ/4661-63;  
dated.14.03.2022

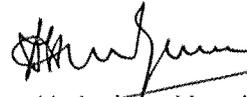
Sir,

Please find enclosed herewith duly filled application form for Consent order for  
period of two years.

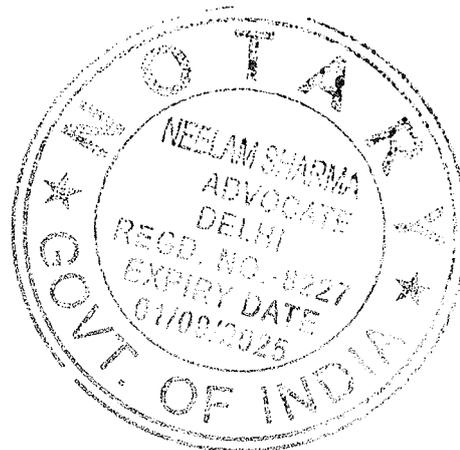
Thanking You,



Yours Faithfully

  
(Arindam Handique)  
General Manager (P)  
PMU-Anini

Copy to: - NHIDCL, RO-Itanagar- for kind information please.



APPLICATION FORM FOR CONSENT/AUTHORIZATION

From

General Manager (Projects)  
NHIDCL, PMU-Anini  
District Dibang Valley,  
Arunachal Pradesh

To

The Member Secretary,  
Arunachal Pradesh State Pollution Control Board,  
Papu Nalah, Naharlagun.

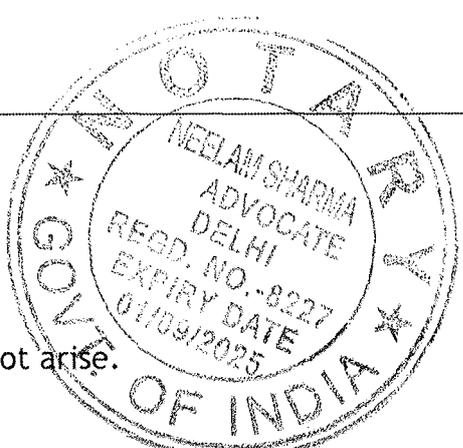
Sir,

I/we hereby apply for

1. Consent to establish/Operate/Renewal of consent under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended.
2. Consent to establish/Operate/Renewal of consent under Section 21 and 26 of Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization / renewal of authorization under rule 5 of the Hazardous Wastes (M & H) Rule, 1989, as amended in connection with my/ our existing/ proposed/ altered/ additional manufacturing/ processing activity from the premises as per the details given below.

**Part - A: General:-**

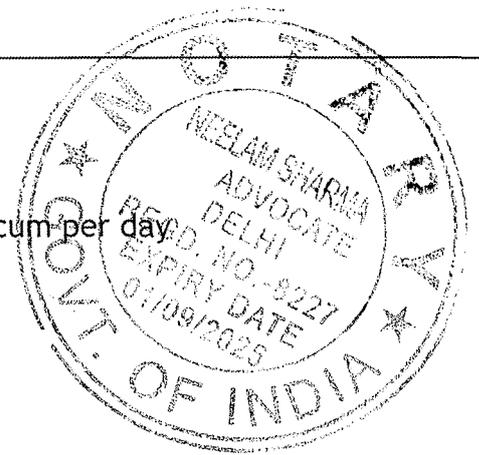
1.	Name, Designation, Office address with telephone, fax numbers, e-mail of the Applicant/ Occupier/ Industry/ Institution / Local Body.	Shri Arindam Handique, General Manager (Projects), NHIDCL, PMU-Anini, Old Bazar Anini, near district hospital, Anini, Pin - 792101, Arunachal Pradesh. Tel No: 8527961970 Email: gmpanini.nhidcl@gmail.com
2. (a)	Name and location of the industrial unit/ Premises for which the application is made. (Give revenue survey number/ Plot number, name of Taluka and District, also telephone and fax number)	Location of the Project: Roing to Hunli in Lower Dibang valley District and Dibang Valley district.
(b)	Details of the planning permission obtained from the local body/ Town and Country planning authority/ metropolitan development authority / designation authority	(i) MoRT&H No. NH-12013/32/2016/Ar.P/SARDP-NE; Dated: 25-01-2017. (Job No. SARDP-NE/Roing-Hunli-Anini/Ar.P/2016-17-107)
(c)	Name of local body under whose jurisdiction the unit is located and name of the license issuing authority	Dy. Commissioner Lower Dibang Valley District & Dibang Valley District, Arunachal Pradesh.

3.	Name address with telephone and fax numbers of Managing Director / Managing Partner and Officer responsible for matter connected with pollution control and / or hazardous waste disposal.	Shri Chanchal Kumar, Managing Director of NHIDCL. 3rd Floor, PTI Building, 4-Parliament Street, New Delhi - 110001 Contact No : 011-23461600 Fax No : 011-23711103 Email Address : info@nhidcl.com & Arindam Handique, General Manager (P) NHIDCL, PMU-Anini, Otd Bazar Anini, near district hospital, Anini, Pin - 792101, Arunachal Pradesh. Tel No: 8527961970 Email: gmpanini.nhidcl@gmail.com
4(a)	Are you registered as a small- scale industrial unit?	N/A
(b)	If yes, give the number and date of registration	Does not arise
5.	Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit, Annual Report or certificate from a Chartered Accountant. For proposed unit (s), give estimated figure)	Project Cost is 1037.18 Cr.
6.	If the site is located near sea-shore/ river bank/ other water bodies; indicate the distance and the name of the water body, if any.	Road is parallel to Dibang River at a distance of more than 100mtr.
7.	Does the location satisfy the requirements Under relevant Central / State Govt. notifications Such as Coastal Regulation Zone, Notification of Ecologically Fragile Area, Industrial location Policy, etc? If so, give details.	N/A
8.	If the site is situated in notified industrial estate	
(a).	Whether effluent collection, treatment and disposal system has been provided by the authority?	
(b).	Will the applicant utilize the system if provided?	
(c).	If not provided, details of proposed arrangement.	Does not arise.
9.	Total plot area, built-up area and area available for the use of treated sewage/ trade effluent.	Does not arise.
10.	Month and year of proposed Commissioning of the unit.	Project Appointed Date is: 05.03.2018
11.	Number of workers and office staff	Executives=08 Nos, Supervisors= 12 Nos &

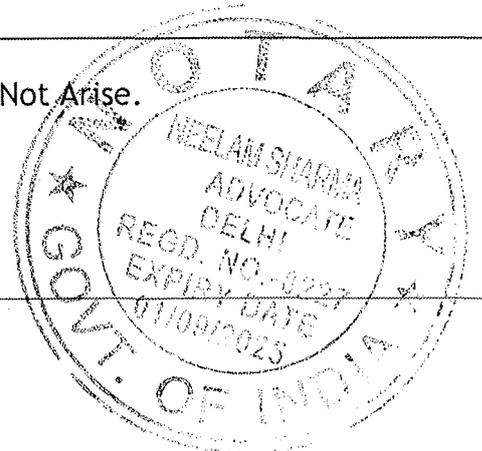
		Workmen= 520 Nos as on 18 <sup>th</sup> April 2022.
12.(a)	Do you have a residential colony within the premises in respect of which the present application is made?	Yes
(b).	If yes, please state population staying.	Camps at Km 13.000, 20.000, 24.000, 55.000, 60.000, 65.000, 72.000 are within ROW.
(c).	Indicate its location and distance with reference to plant site.	
13	List of products and by-product manufactured in tones/ month or numbers / month (Give figure corresponding to maximum installed production capacity)	Project: Construction of 2-Lane NH. No By-Product.
14	List of raw materials and process Chemical with annual consumption corresponding to above stated production figures in tones/ month or Kl/ month or numbers/month.	N/A
15	Description of process of manufacture of each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flowsheet and/or material balance and water balance sheet).	N/A

**Part- B: Waste Water aspects:-**

16. (i)	Water consumption for different uses ( $m^3$ /day)	N/A
(ii)	Industrial cooling, spraying in mine pit so r boiler feeds	
(iii)	Domestic purpose	400 cum per day
(iv)	Processing whereby water gets polluted and the pollutants are easily bio-degradable	No
(v)	Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic.	No
(v)	Others such as agriculture, gardening etc. (specify)	Included in Sl. No. (ii) for gardening.
17	Source of water supply, Name of authority granting permission if applicable and quantity permitted	Surface water from natural source.
18	Quantity of wastewater (effluent) generated ( $m^3$ /day):	N/A
	(i). Domestic	N/A
	(ii). Industrial:	N/A
	(iii). Process:	N/A
	(iv). Washings:	N/A
	(v) Boiler Blowdown:	N/A
	(vi) Cooling water blowdown:	N/A



	(vii) DM Plant/Softening:	N/A
	(viii). Plant washings:	N/A
19.	Water budget calculations accounting for Difference between water consumption and effluent generated	N/A
20.	Present treatment of sewage / canteen Effluent (Give sizes/capacities of treatment units).	N/A
21.	Present treatment of trade effluent (Give sizes / capacities of treatment units) (As schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operator/process is to be provided. Included detail of residue management system (ETP sludge's).	N/A
22. (a)	Are sewage and trade effluents mixed together?	No
(b)	If yes, state at which stage- whether before, intermittently or after treatment	Does Not Arise.
23.	Capacity of treated effluent sump, Guard Pond if any.	Does Not Arise.
24.	Mode of disposal of treated effluents, with respective quantity, ( $m^3/day$ )	
(i).	Into stream/river (name of river).	Does Not Arise.
(ii).	Into creek/ estuary (name of creek/ estuary).	Does Not Arise.
(iii).	into sea	Does Not Arise.
(iv).	Into drain/sewer (owner of sewer).	Does Not Arise.
(v).	On land for irrigation on owned land/ lease land. Specify cropped area.	Does Not Arise.
(vi).	Quantity of treated effluent reused / recycled, $m^3/day$ provide a location map of disposal arrangement indicating the outlet(s) for sampling.	Does Not Arise.
(vii).	Provide a location map of disposal arrangement indicating the outlet(s) for Sampling.	Does Not Arise.
25. (a)	Quality of untreated / treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.)	Does Not Arise.
(b).	Enclose a copy of the latest report of analysis from the Laboratory approved by State Board/Committee/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the untreated/treated effluent.	Does Not Arise.

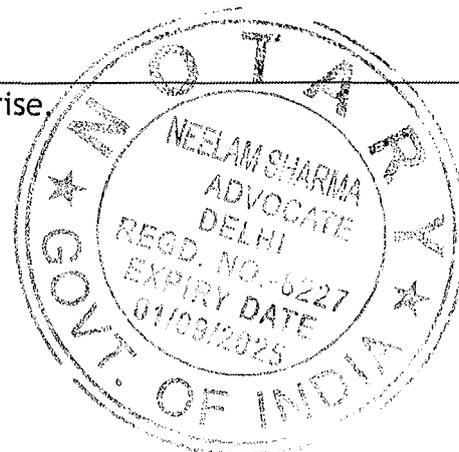


*[Handwritten signature]*

## Part - C: Air Emission aspects:-

## Fuel Consumption

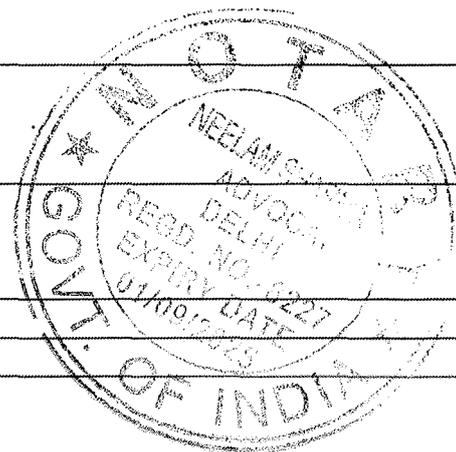
	Coal	LSHS	FurnaceOil	Naturalas	Others(specify)
(a).Fuelconsumption(TPD/KLD)					
(b).Calorific value					
(c).Ashcontent%					
(d).Sulphurcontent%					
(e). Other(specify)					
27. (A).Detailsofstack(Process&fuelstacks)			1	2	3
(a).Stacknumber(s)			N/A	N/A	N/A
(b). Attachedto			N/A	N/A	N/A
(c). Capacity			N/A	N/A	N/A
(b). Fueltype			N/A	N/A	N/A
(e). Fuelquantity(TPD/KLD)			N/A	N/A	N/A
(f). Materialofconstruction			N/A	N/A	N/A
(g). Shape(round/rectangular)			N/A	N/A	N/A
(h). Height,m(abovegroundlevel)			N/A	N/A	N/A
(i). Diameter/size,inmeters			N/A	N/A	N/A
G).GasquantityNm <sup>3</sup> /hr			N/A	N/A	N/A
(k). Gastemperature,0°C			N/A	N/A	N/A
(l). Existgasvelocity,m/sec			N/A	N/A	N/A
(m). Controlequipmentprecedingthestack.			N/A	N/A	N/A
(to be supported by relevant document) (Attach specification including residue management systems of each of the control equipment in indicating inlet/outlet concentrations of relevant pollutants)					
(B).Whether any release of odoriferous compoundssuch as Mercaptans, Phosphate etc. are coming out.	No				
28.	Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc., as per Central Board Publication: "Emission Regulations Part-III" (December 1985).				
29.	Quality of treated flue gas emissions and process emissions 10ns. (Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Encloses a copy of the latest report of analysis from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment & Forests. For				



	proposed units furnish the expected characteristics of the emission.)	
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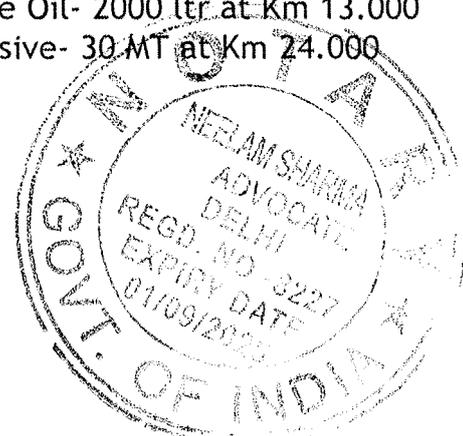
**Part -D:- Hazardous Waste Aspects.**

30.(a)	Whether the Unit is generating hazardous waste as defined in the Hazardous Waste (Management and Handling) Rules, 1989, as amended. If so, the category No.	No N/A
31.	Authorization required for*	N/A
(i).	Collection	N/A
(ii).	Reception	N/A
(iii).	Treatment	N/A
(iv).	Transport	N/A
(v).	Storage	N/A
(vi).	Disposal of the hazardous waste.	N/A
32.	Quantity of hazardous waste generated (Kg/day) or (mt/month)	N/A
33	Characteristic of the hazardous waste(s). (Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board / Central Board / Central Government in the Ministry of Environment and Forests.) For proposed units furnish expected characteristics.	N/A
34.	Mode of storage (intermediate or final), (describe area, location and methodology)	N/A
35.	Present treatment of hazardous waste, if any (give type and capacity of treatment units)	N/A
36.	Quantity of hazardous waste disposed	N/A
	Within the factory	N/A
(i).	Outside the factory (Specify location and enclose copies of agreement)	N/A
(ii).		
(iii).	Through sale (Enclose documentary proof and copies of agreement)	N/A



(iv).	Outside State/ Union Territory, if yes particulars of (i) & (iii) above	N/A
(v).	Other (Specify)	N/A

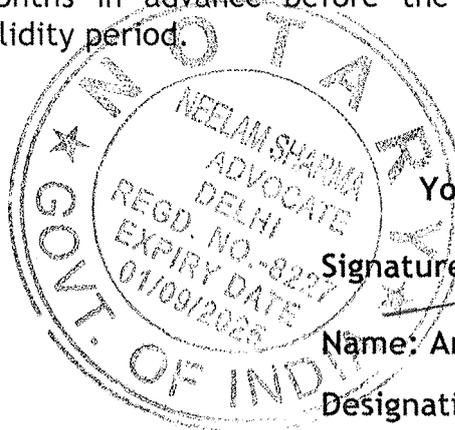
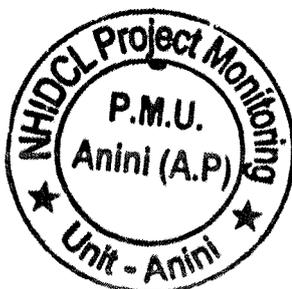
37	(a)	Do you have any proposal to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste?	Does Not Arise.
	(b)	if yes, give the details with time-schedule for the implementation and approximate expenditure to be incurred on it..	Does Not Arise.
38.		Capital and recurring (O&M) expenditure various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, data acquisition etc. (give figures separately for items implemented / to be implemented).	Expenditure on Plantation (i) Implemented: 3.8 Cr. (ii) To be implemented: 15.14 Cr.
39.		To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed?	N/A
40.		Which of the pollution control items are connected to D.G. set (captive power source) to ensure their running in the event of normal power failure?	N/A
41.		Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area / capacity available in applicant's land)	N/A
42.	(i)	Hazardous Chemicals - Give details of chemicals and quantities handled and stored.	(i) HSD- 24000 ltr at Km 13.000 (ii) HSD- 36000 ltr at Km 24.000 (iii) HSD- 12000 ltr at Km 72.000 (iv) HSD- 12000 ltr at Km 65.000 (v) Engine Oil- 2000 ltr at Km 13.000 (vi) Explosive- 30 MT at Km 24.000
	(ii)		
	(iii)		
	(iv)	Is the unit a Major Accident Hazard unit as per MSIHC Rules?	N/A
	(v)	Is the unit an isolated storage as defined under the MSIHC Rules?	N/A
	(vi)	Indicate status of compliance of Rules 5, 7, 10, 11, 12, 13 and 18 of the MSIHC Rules.	N/A
	(vii)	Has approval of site been obtained from the concerned authority?	



	Has the unit prepared an Off-site Emergency Plan? Is it updated?	N/A
	Has information on imports of chemicals been provided to the concerned authority?	N/A
	Does the unit possess a policy under the PLI Act?	N/A
		N/A
43.	Brief details of tree plantation/green belt development within applicant's premises (in hectares).	15.00 Ha
44.	Information of schemes for waste minimization, resource recovery and recycling - implemented and to be implemented, separately.	N/A
45. (a)	The applicant shall indicate whether industry comes, under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.	Does Not Arise.
(b)	Any other additional information that the applicant desires to give.	No

**Part -E: Additional Information:**

46. I/We further declare that the information furnished above is correct to the best of my/our knowledge.
47. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and / or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent / Authorization shall be made, and until the grant of fresh Consent/Authorization no change shall be made.
48. I/We undertake to furnish any other information within one month of its being called by the Board/Committee.
49. I/We agree to submit to the Board an application for renewal of Consent / Authorization in two months in advance before the date of expiry of the Consent/Authorization validity period.



Yours faithfully

Signature

Name: Arindam Handique  
Designation: General Manager (Projects)

General Manager (P)  
NHIDCL, PMU-Anini  
Arunachal Pradesh

National Highways and Infrastructure Development Corporation LTD. India

(Ministry of Road Transport & Highways, Govt. of India)

Neeti Vihar, VIP Road, Itanagar, Itanagar, 791111

Tel. , Fax: Web: www.nhidcl.com



Reference No: NHIDCL/2022-23/RO-Itanagar-Project/510300605 / F-3801

Date: Apr 13, 2022

To  
The Branch Manager,

Canara Bank,  
ITANAGAR  
ITANAGAR

Subject: Remittance by RTGS/NEFT

Sir,

This is an advice for remitting Rs 32,868,750.00 /- ( THREE CRORE TWENTY EIGHT LAKH SIXTY EIGHT THOUSAND SEVEN HUNDRED FIFTY INDIAN RUPEE ONLY ) to the following beneficiaries as per the details given below.

The amount may be debited from our bank A/c: 79401010003226 maintained in your branch:-

S NO	NHIDCL REF.NO	ACCOUNT HOLDER NAME	BANK ACCOUNT NO	IFSC	AMOUNT
1	25000682	Arunachal Pradesh State Pollution Control Board	38919510543	SBIN0003232	32,868,750.00
<b>TOTAL</b>					<b>32,868,750.00</b>

Amount in words: THREE CRORE TWENTY EIGHT LAKH SIXTY EIGHT THOUSAND SEVEN HUNDRED FIFTY INDIAN RUPEE ONLY

Cheque No. 007219

Authorized Signatory  
(NHIDCL)



Authorized Signatory  
(NHIDCL)

Corporate Office, NHIDCL, 3rd Floor, PTI Building, 4-Parliament Street, New Delhi - 110001, Tel: 011-23711101  
Email: info@nhidcl.com

13/04

